

[Mr. Speaker]

that there was absolutely no intention on our part to cause any embarrassment or cast any reflection on your august office."

I greatly appreciate it because the Editor of the *Hindustan Times* had read it in the proceedings and on realisation he has done it *suo motu*.

11.06 hrs

PAPERS LAID ON THE TABLE

ANNUAL REPORTS OF DEVELOPMENT COUNCIL FOR LEATHER AND LEATHER GOODS INDUSTRIES

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI): Sir, on behalf of Shri C. Subramaniam, I beg to lay on the Table a copy each of the following Reports (Hindi and English versions) under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951:—

- (1) Annual Report of the Development Council for Leather and Leather Goods Industries for the year 1971-72.
- (2) Annual Report of the Development Council for Leather and Leather Goods Industries for the 1972-73. [Placed in Library. See No. LT-8403/74.]

SHRI S. M. BANERJEE (Kanpur): Sir, the whole difficulty is the above two reports relate to the year 1971-72 and 1972-73 and the Minister has laid these on the Table of the House without any apology. So, I would request you not to allow these papers to be laid on the Table.

श्रीश्यामनन्दन मिश्रा: हर मिनिस्टर ऐसा होता है तो रीजन देता है। मैं देवना आरिफन में रीजन आया हुआ है या नहीं। नहीं आया होगा तो मैं आरिफकी प्रोटेस्ट मिनिस्टर तक पहुंचवा दूंगा।

NOTIFICATIONS UNDER WILD LIFE PROTECTION ACT AND COPY OF GUJARAT PRIVATE FORESTS (ACQUISITION) AMENDMENT ACT.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): Sir, on behalf of Shri B. P. Maurya, I beg to lay on the Table:

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 63 of the Wild Life Protection Act, 1972:—
 - (i) The Wild Life (Stock Declaration) Rules, 1974, published in Notification No. G.S.R. 365(E) in Gazette of India dated the 14th August, 1974.
 - (ii) The Wild Life (Transactions and Taxidermy) Rules, 1974, published in Notification No. G.S.R. 366(E) in Gazette of India dated the 14th August, 1974. [Placed in Library. See No. LT-8404/74.]
- (2) A copy of the Gujarat Private Forests (Acquisition) Amendment Act, 1974, (Hindi and English versions) (President's Act No 9 of 1974) published in Gazette of India dated the 23rd July, 1974, under sub-section (3) of section 3 of the Gujarat State Legislative (Delegation of Powers) Act, 1974 [Placed in Library. See No. LT-8405/74].

SHRI SHYAMNANDAN MISHRA (Begusarai): Sir, there is a most unusual phenomenon. Section 144 is clamped all over U.P. and there is complete negation of Fundamental Rights. (Interruptions).

MR SPEAKER Don't do it in a wild manner Why do you introduce it here?

SHRI JYOTIRMOY BOSU (Diamond Harbour) Sir, Dr Steidenbaker is working for the Smithsonian Institute of US Army

REPORT OF REVIEW COMMITTEE OF CENTRAL EXCISE (SELF REMOVAL PROCEDURE) VOLUMES I AND II, GUJARAT NOTIFICATIONS UNDER GUJARAT SALES TAX ACT AND BOMBAY SALES OF MOTOR SPIRIT TAXATION ACT AND STATEMENT CLARIFYING POINTS RAISED BY SHRI SEZHIYAN AND OTHER re EXPENDITURE FROM GUJARAT CONSOLIDATED FUND

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K R GANESH) I beg to lay on the Table—

- (1) (i) A copy of the Report of the Review Committee of Central Excise (Self Removal Procedure) Volumes I and II
- (n) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report [Placed in Library See No LT-8406/74]
- (2) A copy each of the following Gujarat Notifications (Hindi version) under sub-section (3) of section 49 of the Gujarat Sales Tax Act, 1969, read with clause (c)(iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat —
 - (i) Notification No (GHN-246) GST-1074-(S 49)-(30)-TH published in Gujarat Government Gazette dated the 25th March, 1974 making certain amendments to Notification No (GHN-627)

GST-1070/(S 49)-TH dated the 29th April, 1970

- (ii) Notification No (GHN-255) GST-1074-(S 49)-(31)/TH published in Gujarat Government Gazette dated the 25th April, 1974 making certain amendments to Notification No (GHN-627) GST 1070/(S 49)-TH dated the 29th April 1970
- (iii) Notification No (GHN-261) GST-1074/(S 49)-(32)/TH published in Gujarat Government Gazette dated the 9th May, 1974 making certain amendments to Notification No GHN-1627) GST 1970 (S 49)/TH dated the 29th April 1970 [Placed in Library See No LT-8407/74]
- (3) A copy each of the following Gujarat Notifications (Hindi version) under sub-section (5) of section 86 of the Gujarat Sales Tax Act 1969 read with clause (c)(iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat —
 - (i) The Gujarat Sales Tax (Amendment) Rules 1974, published in Notification No (GHN-230) GSR-1074/(11)-TH in Gujarat Government Gazette dated the 2nd April 1974
 - (ii) The Gujarat Sales Tax (Second Amendment) Rules, 1974 published in Notification No (GHN-252) GSR-1074/(12)-TH in Gujarat Government Gazette dated the 16th April, 1974
 - (iii) The Gujarat Sales Tax (Third Amendment) Rules, 1974, published in Notification No (GHN 266) GSR-1074/(13)-